

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 168 of 2012

Dated : 30th October, 2013

Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Indraprastha Power Corporation Co. Ltd. Appellant (s)

Versus

**Delhi Electricity Regulatory Commission &
Ors. Respondent (s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent (s) : Mr. R.K. Mehta &
Mr. Antaryami Upadhyay for R-1
Mr. Vishal Anand &
Mr. Gaurav Dudeja for BRPL.

ORDER

Learned counsel for the appellant has filed an affidavit mentioning therein grounds on which the appellant has filed a writ petition before the Delhi High Court challenging therein the Regulations of the State Commission.

We have heard the learned counsel for the parties.

Order is reserved.

(Justice Surendra Kumar)
Judicial Member
rkt

(Rakesh Nath)
Technical Member